



Bihar State Legal Services Authority
Opposite Patna Museum,
Budh Marg, Patna-800001

ADVT. No. 01/2025 Dated 15.01.2025

**ADVERTISEMENT FOR THE POST OF CHAIRMAN, PERMANENT LOK ADALAT
FOR PUBLIC UTILITY SERVICES IN DISTRICT OF BIHAR**

The applications are invited from the suitable candidates for appointment to the post of Chairman, Permanent Lok Adalat for Public Utility Services in district of Bihar under the Legal Services Authorities Act, 1987. The candidates who had earlier appeared in interview conducted from **27.11.2024 to 30.11.2024** need not apply again.

1. Eligibility Criteria/Qualification:

(A) Essential Qualification: **A person who is or has been a District Judge or Additional District Judge or has held judicial office higher in rank than that of a District Judge will be eligible for appointment.**

(B) Desirable Qualification: Person having experience of mediation & Conciliation will be given preference.

2. Tenure: The appointment shall be for a period of 5 years or 65 years of age, whichever is earlier.

3. Age: Age of candidates should be below 65 years as on 01.01.2025.

4. Service Condition:- All other terms and conditions of service of Chairman shall be as per **“The Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Rules, 2003”** and **instructions issued from time to time by the State Authority.**

5. Disqualifications:- A person shall be disqualified for appointment as a Chairman, if he/she

- has been convicted and sentenced to imprisonment for any offence; or
- has been adjudged as an insolvent; or
- is of unsound mind and stands so declared by a competent court; or
- has been removed or dismissed or retired compulsorily from service.

6. Emoluments & Allowances:- As permissible under the Rules.

7. Mode of Application:- Interested candidates may apply online in the enclosed Proforma from 16.01.2025 (from 9.00 A.M. onwards) to 30.01.2025 (11.00 P.M.) on the website of the Authority.



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8. Mode of Selection:- The Selection shall be made on the basis of performance in the Viva-Voce test (Interview) of the candidates shortlisted for this purpose. Short listing of the candidate will be done on the basis of service record, ACRs of last five years and vigilance clearance.

Note:

1. The selected candidates will be required to undergo a medical fitness test by a Medical Board to be constituted for the purpose comprising Civil Surgeon-cum-Chief Medical Officer or Assistant Civil Surgeon-cum-Assistant Chief Medical Officer.
2. Before appointment, the candidate will undertake that he/she does not and will not have any such financial or other interest as is likely to affect prejudicially his/her functions as Chairman.
3. The candidates who had earlier appeared in interview conducted from **27.11.2024 to 30.11.2024** need not apply again.
4. All announcements/ declarations regarding the recruitment process will be uploaded on the official website of Bihar State Legal Services Authority i.e. <http://patnahighcourt.gov.in/bslsa/>, from time to time, candidates are advised to keep visiting the said websites regularly; the Authority shall not be responsible for any kind of failure on the part of the candidate for not visiting the official website from time to time.
5. The Serving Officers have to submit No Objection Certificate (NOC) from his employer in the event of his Selection & Appointment to the post.
6. Application of the candidate for the appointment to the post of Chairman in his or her home district will not be considered.
7. Photo, Signature & Handwritten Declaration (as mentioned in the Proforma) to be scanned and uploaded alongwith the application form.
8. Unless intended otherwise the Act means "Legal Services Authorities Act, 1987", the Rules means "The Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Rules, 2003" and the Authority means "Bihar State Legal Services Authority".

Member Secretary



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Photograph

PROFORMA
APPLICATION FOR THE POST OF CHAIRMAN,
IN PERMANENT LOK ADALAT IN DISTRICT
Advertisement No. 01/ 2025

1.	Name			
2.	Father's/ Spouse Name			
3.	Date of Birth			
4.	Age as on 01.01.2025			
5.	Permanent Address and Home District			
6.	Correspondence Address			
7.	Mobile No. and Email ID			
8.	Present Occupation and Annual Income			
9.	Nationality			
10.	In case of Candidates in Service	i	Date of Joining Service	
		ii	Present place of posting with Designation	
		iii	Scale of Pay and Basic	
		iv	Date of Superannuation	
11.	In case of Retired Candidates	i	Date of Joining Service	
		ii	Present Designation	
		iii	Scale of Pay and Basic	
		iv	Date of Superannuation	
12.	Any other qualification/experience, the candidate may like to inform (Maximum 200 Words)			
13.	Whether any Criminal case has been registered against the candidate? If yes, the details thereof			
14.	Whether the candidate has ever been charge-sheeted for any criminal offence or in any departmental proceedings? If yes, the details thereof			



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15.	Whether the candidate has been convicted by any competent court for any criminal offence? If yes, the details thereof	
16.	Whether the candidate have more than one living spouse? If yes, the details thereof	
17.	Whether the candidate attract any of the disqualification mentioned in the Advertisement? If yes, the details thereof	

Place:

Signature of the Candidate

Date:

I undertake that I have not concealed any material information. I further undertake that in case at any stage, I am found to be guilty of concealing any material information, my candidature/ subsequent appointment be cancelled with immediate effect.

Signature of the Candidate